

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 987
TO BE ANSWERED ON 22.07.2016**

CHANGES IN CERTIFICATION TO FILMS

987: SHRI G. HARI

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether the Central Board of Film Certification (CBFC) proposes to provide only certification to films and refrain from suggestion on cuts or edits that usually invite controversy, if so, the details thereof;
- (b) whether the producers would be allowed to seek a change in certification by resorting to cuts of their own accord; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]:

(a) to (c) : Central Board of Film Certification (CBFC) certifies films in accordance with the Cinematograph Act, 1952, Cinematograph (Certification) Rules, 1983 and the guidelines issued thereunder. In accordance with the existing provisions of the Cinematograph (Certification) Rules, 1983 for the purpose of certification for public exhibition, every revised version or shorter version of a film shall be deemed to be a fresh film and certified accordingly. Any decision of the CBFC not acceptable to the applicant can be challenged before the Film Certification Appellate Tribunal (FCAT) which is currently headed by a retired judge of the High Court.
